

ITEM NO.107

COURT NO.13

SECTION III-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 7909-7916/2024

THE STATE OF UTTAR PRADESH & ANR.

Appellant(s)

VERSUS

TRILOKI NATH TIWARI & ORS.

Respondent(s)

IA No. 104934/2020 - APPLICATION FOR PERMISSION

IA No. 264621/2023 - APPLICATION FOR VACATION OF INTERIM ORDER

IA No. 151003/2019 - EXEMPTION FROM FILING O.T.

IA No. 104935/2020 - EXEMPTION FROM FILING O.T.

Date : 09-07-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE K.V. VISWANATHAN
HON'BLE MR. JUSTICE ALOK ARADHE

(PARTIAL COURT WORKING DAYS BENCH)

For Appellant(s) : Ms. Tulika Mukherjee, AOR

For Respondent(s) : Mr. Vishal Gupta, AOR
Mr. Anupam Chaudhary, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. There is a letter for adjournment circulated at the behest of the appellant-State, vehemently objected to by Mr. Vishal Gupta, learned counsel appearing for the private respondents.
2. Considering the nature of the matter, we are of the opinion that the appeal itself should be listed on 05.08.2026 subject to the orders of Hon'ble the Chief Justice of India.

(KAPIL TANDON)
COURT MASTER (SH)

(MANOJ KUMAR)
COURT MASTER (NSH)